

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.264/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 21.09.2017

NAME OF THE PARTIES: Rakesh Malhotra & Ors.

V/s.

Supermax Personal Care Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Sr Counsel Ravi Kadam & Ashish Kamat a/w Aniket Nair i/b Mustafa Motiwala	for Respondent No. 5	
2.	Ravi Kadam Sr. Ashish Kamat, Counsel a/w Aniket Nair i/b Mustafa Motiwala	for Respondent No. 4	
3.	Aditya Thakkar a/w Aniket Nair i/b Mustafa Motiwala	for Respondent No. 6 & 7	

12/11/17
Rakesh Malhotra
Discard
Rakesh Malhotra

ORDER

C.P. No. 264/241-242/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. From the side of the Respondent a Preliminary Objection about the maintainability has been raised and in support an Affidavit is on record dated 08.08.2017.
3. The Learned Senior Counsel opened and concluded the Arguments.
4. The Arguments from the side of the Petitioner is yet to be heard on the Preliminary Issue. Therefore, the matter is adjourned at the convenience of both the sides to 01.11.2017 at 2.30 P.M.

Sd/-

Bhaskar Pantula Mohan
Member (Judicial)
21.09.2017

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Sd/-

M.K. Shrawat
Member (Judicial)